

BY E-MAIL

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-110/2011/3912/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
The District & Sessions Judge,  
Hailakandi.

Dated Guwahati, the 26<sup>th</sup> July, 2019.

Sub:- **Use of official vehicle.**

Ref:- Your letter No. JHD. 1/2019/8/2561, dtd. 18.07.2019.

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri Ankur Bhuyan, Civil Judge & Asstt. Sessions Judge, Hailakandi for granting permission to use his official vehicle, at his own cost, to visit Historical place of Kashpur in the cachar district on 21.07.2019 and also to go airport at Khumbhirgram in the Dist. Of Cachar on 27.07.2019, has been accepted.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

3914  
Memo NO.HC.VII-110/2011/3913-A, dated 26.07.19

Copy to:

1. Shri Ankur Bhuyan, Civil Judge & Asstt. Sessions Judge, Hailakandi.
2. ✓ The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rdgp